

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

ORDER

No:1408

Dated:23.02.2019

In exercise of the powers conferred upon Her Ladyship Hon'ble the Chief Justice in terms of the Rule 6 of the Jammu and Kashmir High Court Staff (Condition of Service) Rules, 1968 and on the recommendations of the Hon'ble Committee for the High Court Staff, the Hon'ble Chief Justice has been pleased to order that the following shall be incorporated as Note 3 in the High Court Order No. 579 dated 24.10.2008:

Note.3 **For the purpose of making promotion to the post of Section Officer, Court Officers shall also be eligible and would be considered on the basis of their seniority in the cadre of Head Assistants.**

By Order.

(Sanjay Dhar)
Registrar General

Date:-23.02.2019

No. 56611-632/NG

Copy to the: -

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J &K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Judicial, High Court of J &K, Jammu/Srinagar,
..... for information and n/a.
6. CPC e-Courts, High Court of J&K, Jammu for uploading the same on the official website of the High Court.

Registrar General